

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5625/2007

(From the judgement and order dated 23/07/2007 in CRLM No.  
32515/2006 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

IQBAL SINGH NARANG &amp; ORS. Petitioner(s)

VERSUS

VEERAN NARANG Respondent(s)

(With appln(s) for stay and office report)  
(For final disposal)

Date: 13/11/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Vikas Mehta,Adv.

For Respondent(s) Mr. Ujjal Singh,Adv.  
Mr. J.P. Singh,Adv.  
Mr. R.C. Kaushik,Adv.UPON hearing counsel the Court made the following  
O R D E ROn the prayer made on behalf of the petitioners,  
let the matter be adjourned for four weeks.[Sheetal Dhingra]  
Court Master[Juginder Kaur]  
Court Master